

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70670 of 2018-[DB]

(Arising out of Order-in-Appeal No.65-ST/Appeal/Audit/LKO/2018 dated 26/02/2018 passed by Commissioner of Customs, Central Excise & Service Tax (Audit), Lucknow)

M/s Tapasya Projects Pvt. Ltd.

.....Appellant

(120/500 (10) Lajpat Nagar, Kanpur)

VERSUS

Commissioner of Central Excise,

....Respondent

(Lucknow)

APPEARANCE:

None

for the Appellant

Shri Gyanendra Kumar Tripathi, Authorised Representative for the Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-71875 / 2019

DATE OF HEARING : 06 November, 2019
DATE OF DECISION : 06 November, 2019

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was either unrepresented or sought adjournment on all the dates. It seems that the

appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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